

A3

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JODHPUR BENCH,  
AT JAIPUR.

Date of decision: December 16, 1988.

T.A. No.2416/86

SHRI D.P. THUKRAL

... Petitioner.

Mr. M.S.Gupta

... Advocate for the  
petitioner.

Versus

UNION OF INDIA & OTHERS.

... Respondents.

Nemo.

CORAM:

The Hon. Mr. B.S.Sekhon, Vice Chairman.

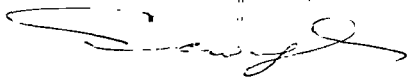
The Hon. Mr. G.C.Singhvi, Admn. Member.

B.S. SEKHON.

This suit was instituted in the court of Additional Munsif No.2, Jaipur City praying for a declaratory decree to the effect that the plaintiff is not debarred for promotion to the post of Selection Grade District Savings Officer/Assistant Regional Director till representations against the plaintiff are not finally decided. The same has been received by the Tribunal, by transfer.


2. The learned counsel for the plaintiff has made a statement to the effect that the plaintiff does not want to press the T.A. and the same be dismissed as withdrawn.

3. Consequently, the T.A. is hereby dismissed as withdrawn. No order as to costs.

  
(G.C.Singhvi)

ADMN. MEMBER.

16-12-88.

  
( B.S.Sekhon)

VICE CHAIRMAN.

16-12-88

Copy of decision sent to the -

Pet. (C & P. Thukral)

vide No. 6104

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Copy of decision sent to the -

Resp. (Secretary Ministry of  
Finance, N/Delhi)

vide No. 6232

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29/12/88